

signalled us. The ADM and the officers of Finance and Revenue Department also signalled us. The additional Superintendent of Police.. signalled for lathicharge and we were badly beaten. Thereafter, these officials humiliated me by using vulgar words. The C.O., Machhlishahar.. C.O., Maliyphoon.. Shri Harishankar Yadav, C.O. Badlapur, S.H.O. Panwara.. P.S. Mungrabad-Shahpur.. incharge of Maharajanj police station.. incharge of police station, Badlapur and incharge of.. beat us badly. However, the District Magistrate or the Superintendent of Police did not express regret over this incident. I fell unconscious even then the lathi charge was going on [Interruptions]

[English]

MR. SPEAKER: This is not going on record.

[Interruptions]

MR. SPEAKER: This is not going on record.

[Translation]

SHRI SHIV SHARAN VERMA: About 100 persons received cane injuries. They were unable to move. There were several people who were admitted in the civil Hospital under police custody. Some of them were even seriously injured. No medical examination of the injured was carried out. The police burst tear gas shells and fired hundreds of rounds. The police also used bricks on Congress workers resulting in injuries to the people... [Interruptions]

[English]

MR. SPEAKER: Now, if you want real relief you please sit down. I want a report Mr. Minister [Interruptions]

[Translation]

SHRI SHIV SHARAN VERMA: One person broke and destroyed my new jeep and 'Bullet' motorcycle No. D.L. The police forcibly entered the houses of the people, indulged in looting and molestation of women. This is an act which indicates the high-handedness of the police. All the injured workers were put in different police stations of the district. Neither any medical examination was done nor any arrangement for providing them medicines was made. The people got themselves treated at their own expenses. Some of them were admitted in the District hospital. They had received hand and leg injuries. Under Such circumstances, it would be proper to provide them ex-gratia payment of Rs. 5000/-each from the Prime Minister's Relief Fund.

Sir, I alongwith Shri Kesri Nath Pandeya, an Ex-MLA was arrested and taken in a police jeep to Police station Madiyahoo and various other police stations so as to eliminate us. I requested several times on the way about my indisposition. I also asked to get myself medically examined. When I asked for water, it was not given to me. They told us that they would compel us to drink wine. On 3.4.94, when we were arrested no water, tea or breakfast was served to us from 4 P.M. to 8 p.m. Thereafter, C.O. city Jaunpur, P.S. Zafrabad came and took us in a police vehicle to the Civil Court. The Police had also brought 26 injured persons in custody in a PAC van. No. U.A.Z.-9148 at the Court premises. They told me that on 2/3.9.94 at

about 8.30 p.m., to police entered their houses and abused them. Thereafter they were beaten up badly and their hands and legs were broken. The policemen also indulged in looting and took away the costly house hold goods. In our case, the police did not produce any document in the court. Even then, we were not released by the police till 6 p.m. Ultimately, the CJM released us on submission of P.B. bond. Thereafter I went to the District Hospital and got myself medically examined. The medical certificate is enclosed with the documents. Sujanganj police station, Jaunpur has now filed a case against 53 persons, including myself, by implicating us in serious charges. I have got all the documents with me.. [Interruptions] The injured workers of Congress are very much worried. The case has still not been withdrawn. This case should be withdrawn immediately.. [Interruptions].. Sir, it is a question of the dignity of the Lok Sabha. It is regretting that nobody is paying attention to this serious issue...

[Interruptions]

MR. SPEAKER: Now, you sit down. There is no need to speak more than that. [Interruptions]

[English]

MR. SPEAKER: I would like to have a report on this, Mr. Minister. [Interruptions]

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, just now, we have listened to the story of the sufferings of hon. Member. I do not see any reason in not believing his story. It is a case of breach of privilege. You should ask for a report.. [Interruptions]

MR. SPEAKER: I have told them. [Interruptions]

SHRI ATAL BIHARI VAJPAYEE: What you have said is a routine process. If you wish, you can refer this case to the Privilege Committee directly.. [Interruptions]

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, Sasaram is the headquarter of Rohtas district in Bihar. It is a historical, religions and tourist place. Keeping in view the tourist inflow here, a G.T. road was constructed which passes through the middle of the city. Due to increase in the population and heavy inflow of tourists every year, the accidents on this road have been occurring on every one or two days. The day before yesterday, 7 people died in a road accident in my constituency. Sir, through you, I request the Union Government that an over bridge may be constucted on this G.T. road from Beda to S.P. Jain College so that local people could be saved from the cruel clutches of death.

[English]

SHRI DATTA TRAYA BANDARU (Secunderabad): Hon. Speaker, Sir, I would like to bring to your kind notice that poorer sections of this country are becoming victims of the evils of alcohol addiction. Alcohol is the root cause of several evils. It leads to physical, emotional, social and moral degeneration. When one becomes addicted to

alcohol, he is least bothered about his own health, family welfare and children's education and a heavy amount of their earnings are being spent in consuming alcohol, ultimately resulting in the crisis in his economic position. Many crimes are committed under the influence of alcohol. In a drunken state, accidents are most common. A drunkard can easily indulge in theft, violence, crimes and may even commit a murder. Alcohol also causes various types of cancers. Alcohol causes emotional disturbances, depression, and may even lead to suicide. Alcohol addiction not only ruins the family of the downtrodden sections of the society, but also the major cause for poor health standards.

Women in Dibagunta Village of Nellore District were first to launch a massive movement against the evil effects of alcohol and demanded its ban. They being the ultimate sufferers of alcohol, decided to force the Government for ban of liquor. This movement spread all over the State and the Government had to ban before their genuine demands. In the recent elections held in Andhra Pradesh, each and every political party including the Congress Party promised that they would impose a total prohibition if they were voted to power. And the total prohibition in Andhra Pradesh is the result of massive movement launched by the women of the State.

I demand from the hon. Prime Minister, who also hails from a village in Andhra Pradesh and he is aware of evils of alcohol mentioned above, that this decision in Andhra Pradesh has to be taken as ideal one and impose total prohibition of alcohol in the country. Government is spending crores of rupees for the welfare of the poorer sections, and the total prohibition would be a major step among such social measures. And I also demand that 50 per cent of the loss suffered by the State Government due to this total prohibition should be borne by the Central Government as an incentive to the State Governments which come forward for such prohibition.

SHRI JASWANT SINGH (Chittorgarh): I rise to make my request about the Motion of Censure that I have moved against the Minister of State for Food.

MR. SPEAKER: When was it received? It was not put up to me. I have to go through it.

SHRI JASWANT SINGH: I appreciate the point that you have not received it. The motion was submitted by me yesterday. I will not take much time to explain about it and urge for your consideration of this motion.

MR. SPEAKER: The question is whether you can raise it before I allow you to do so.

SHRI JASWANT SINGH: I am not raising the motion as such.

MR. SPEAKER: Is it a Privilege Motion or an Adjournment Motion?

SHRI JASWANT SINGH: It is not a privilege motion; it is a Censure Motion.

MR. SPEAKER: Is it not to be admitted by me?

SHRI JASWANT SINGH: It is to be admitted by you, Sir. May I just read out the relevant portion of it? Why it should be admitted that is what I am arguing.

MR. SPEAKER: If I hear the arguments on all the notices given as to why they should be admitted, then I receive 60,000 notices on the question.

I would be required to hear those arguments. That is why the Rule says that such matters are not raised on the floor of the House before they are admitted. I will go through it. You have time for that and you can come up later on.

SHRI JASWANT SINGH: I am not arguing for its admission!

MR. SPEAKER: Otherwise, without my admitting it, you are pleading for it.

SHRI JASWANT SINGH: No, Sir, I am not even pleading for it. I am putting it across to you, if you listen to me...

MR. SPEAKER: Not his way.

SHRI JASWANT SINGH: There is a real difficulty that we are facing.

MR. SPEAKER: What is the difficulty?

SHRI JASWANT SINGH: The difficulty is that in today's List of Business is listed on my name a discussion under Rule 193.

MR. SPEAKER: But you have given a notice for that.

SHRI JASWANT SINGH: I have also given a notice as a Motion of Censure against a particular Minister who has been found as fully responsible by a Committee that was appointed by the Government. The hon. Prime Minister comes up here and says, 'I exonerate the Minister as there is no malafide.' You must please understand.

MR. SPEAKER: I am going to give you the time. You can make the same point at that time. Now, there are other Members to whom we have not allowed to raise the issues they want to raise upto this time and they may not have the time because we are coming to the leg end of this session. If you are speaking now, if you had spoken yesterday and if you would be speaking today also that means one Member has three times opportunity to speak and other Members do not have even a single time opportunity.

SHRI JASWANT SINGH: I appreciate the point. I do not wish to hog the time of the House.

[Interruptions]

MR. SPEAKER: Please cooperate. Please cooperate. You make the point, if you want, when you are allowed to raise.

SHRI JASWANT SINGH: Let me make only one point.

MR. SPEAKER: Mr. Jaswant Singhji, you always cooperate, today also you should cooperate.

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): Why do not you fix the time for discussion on sugar muddle? In today's agenda, it has been put as a last item..[Interruptions]

[English]

MR. SPEAKER: 193 matters are generally taken up at 4.00 p.m.